

PUNJAB VIDHAN SABHA SECRETARIAT  
(LEGISLATION BRANCH)

No. 10-LA-2024/ 3612

**Subject: Transaction of Non-Official Bills/Resolutions on Thursday, the 7<sup>th</sup> March, 2024.**

Under rule 30 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) Business other than Government Business shall have precedence on Thursday falling on the 7<sup>th</sup> March, 2024. In accordance with Rule 30(2)(b),(c) and (d) of the Rules ibid such business shall be taken up in the following order:-

- i) Bills in respect of which leave to introduce is to be asked for;
  - ii) Resolutions on matters of general public importance; and
  - iii) Bills which have already been introduced.
2. The relative precedence of Bills in respect of which leave to introduce is to be asked for shall be determined by ballot as required by sub-rule (3) of rule 30 of the Rules ibid.
3. In accordance with the procedure set out in Schedule I to the rules for the holding of the ballot, two numbered lists, one in respect of Bills for which leave to introduce is to be asked for and the other in respect of Resolutions, shall be kept open in the Notice Office (Receipt and Dispatch Section) of the Punjab Vidhan Sabha Secretariat between the hours of 10.00 A.M. and 4.00 P.M. on Monday, the 4<sup>th</sup> March, 2024 and Tuesday, the 5<sup>th</sup> March, 2024.
4. Any Member, who wishes to have his/her name balloted for, may have his/her name entered against one number only in the numbered list in respect of Resolutions and against one number for each Bill for which he/she has given notice upto number of three in the numbered list for Bills in respect of which leave to introduce is to be asked for.

5. Only those numbers against which names are entered in the numbered list will be balloted for the purpose of determining the priority of Bills and of Resolutions.

6. It is, however, not necessary for Members to enter their names in numbered list personally. They can authorize the Secretary or any other person to act on their behalf in this respect.

7. The ballot for determining the relative precedence of Bills in respect of which leave to introduce is to be asked for will be held in Secretary's Room at 11.00 A.M. on Wednesday, the 6<sup>th</sup> March, 2024 and ballot in respect of Resolutions will be held immediately thereafter.

8. Members need not be present at the ballot. They may intimate the order in which they want their Bills/Resolutions to take priority. In the absence of any intimation in this connection the dates of their admission will be followed.

**DATED CHANDIGARH:  
THE 3<sup>RD</sup> MARCH, 2024.**

**RAM LOK KHATANA,  
SECRETARY.**

To

*All Members of the Punjab Vidhan Sabha.*

No. 10-LA-2024/ 3163-166, dated Chandigarh, the 3<sup>rd</sup> March, 2024.

Copy forwarded for information to –

1. the Chief Secretary to Government, Punjab ;
2. all Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab;
3. the Secretary to Government, Punjab, Department of Parliamentary Affairs; and
4. the Under Secretary to Government, Punjab, Department of General Administration.

  
**SUPERINTENDENT,  
for SECRETARY.**